COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 214 of 2018 IN APPEAL NO. 42 OF 2018

Dated: 08^{TH} May, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Fortune Five Hydel Projects Pvt. Ltd. Vs. Karnataka Electricity Regulatory Commission & Ors.				Appellant(s)
				Respondent(s)
Counsel for the Appellant (s)	:	Mr. S. Venkatesh Mr. Pratush Singh Mr. Sandeep Rajpurohit		
Counsel for the Respondent (s)	:	Mr. Anand K. Ganesan Ms. Swapana Seshadri Ms. Neha Garg Mr. Ashwin Ramanathan for	R-1	
		Mr. Sriranga S. Mr. Sumana Naganand Mr. Balaji Srinivasan Ms. Pratiksha Mishra for R.2	to 4 &	R.6

ORDER IA NO. 214 of 2018 IN APPEAL NO. 42 OF 2018 (IA for Stay)

Issue notice to the Respondents returnable on 12.07.2018. Dasti, in addition is permitted.

Learned counsel, Mr. Anand K. Ganesan accepts notice on behalf of Respondent No.1 and Mr. S. Sriranga accepts notice on behalf of Respondent Nos. 2 to 4 & 6.

The learned counsel, appearing for the Respondents pray for another four weeks' time to file the reply in the main appeal and also in the IAs.

The learned counsel appearing for the Respondents are permitted to file their reply on or before 06.06.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by 20.06.2018, after duly serving copy on the other side.

The Respondents are herein directed not to precipitate in the matter till 15.07.2018.

Registry is directed to number the appeal and list the matter for admission on <u>12.07.2018</u>, as agreed.

(S.D. Dubey) Technical Member bn/pr (Justice N.K. Patil) Judicial Member